

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

*The 28th June 1944*

**No. 11221-S.T.**—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
*Secretary to Government*

*New Delhi, 12th June 1944*

No. 300-P(1)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of the Paper Control Order, 1942, the Central Government is pleased to make the following Order:—

THE PAPER CONTROL (ECONOMY) ORDER, 1944

I—INTRODUCTORY

1. (1) This Order may be called the Paper Control (Economy) Order, 1944.
- (2) It extends to the whole of British India.
- (3) It shall come into force at once.
2. In this Order, unless there is anything repugnant in the subject or context,—
  - (a) “advertising circular” means anything composed of or containing paper and distributed in substantially identical form to more than 12 persons for purposes of advertising;
  - (b) “calendar” means a tabular or other representation of dates;
  - (c) “card” includes a sheet of paper;
  - (d) “Form” means a Form set out in Schedule II.
  - (e) “ounce” means ounce avoirdupois; and  
“lb.” means pound avoirdupois;
  - (f) “paper” includes all descriptions (whether homogeneous or laminated and whether coated or uncoated) of paper, paperboard, pulpboard, wallboard, fibreboard, cellulose wadding, cellulose film and other similar materials, whether imported or manufactured in India, which are manufactured wholly or mainly either from vegetable fibres or a pulp thereof or both from such fibres and such pulp;
  - (g) “paper Controller” means the Paper Controller appointed by the Central Government and includes any Deputy or Assistant Paper Controller authorised by the Central Government to exercise all or any of the powers of the Paper Controller under this Order;
  - (h) “print or make” includes printing and making by means of any duplicating or silk-screen process or by any other means and making by hand-writing, typewriting, or stencilling or by any other means. “Printed or made” shall be construed accordingly;
  - (i) “Schedule” means a Schedule appended to this Order.

## II—NEWSPAPERS, NEWS-BULLETINS, MAGAZINES OR PERIODICALS

3. (1) In this Part "newspaper" includes a news-bulletin, magazine and periodical.

(2) Nothing in this Part shall apply to a newspaper as defined in the Newspaper Control Order, 1942.

4. Every proprietor of a newspaper shall submit to the Paper Controller not later than the 15th July 1944 a true return in Form I giving all the details required therein.

5. Every proprietor of a newspaper of a class mentioned in column (1) of Schedule I shall furnish to the Paper Controller by the 15th July 1944, one copy of each issue of the newspaper published during the period mentioned against that class in column (2) of the Schedule. He shall also furnish to the Paper Controller one copy of each issue of the newspaper published after the 12th June 1944 within seven days of its publication.

6. No person shall print or make or publish a newspaper of a class mentioned in column (1) of Schedule I containing during the period specified in column (3) against that class a larger number of pages than those specified in column (2) against that class.

7. (1) No person shall print or make or publish a newspaper any page of which, including margins and other spaces clear of print, exceeds in area a page of a normal issue of the newspaper during the period specified in column (2) of Schedule I for newspapers of that class.

(2) If any question arises as to what is a normal issue for the purpose of this clause or for the purpose of Schedule I, it shall be referred to the Central Government and the decision of the Central Government shall be final.

8. No person shall print or make or publish on the same day for circulation in the same locality more than one edition of any daily newspaper.

9. No person shall print or make or publish any newspaper in which the percentage of total space used or assigned for advertisement matter (including any loose advertising matter which may be inserted therein) exceeds 50 or the average percentage of total space used or assigned for this purpose during the period specified in column (2) of Schedule I for newspapers of that class, whichever is less.

10. No person shall except under the authority in writing of the Central Government—

(a) print or make or publish in any language any newspaper that was not both printed or made in British India and regularly published therein in the same language during the period immediately preceding the 7th November 1942;

(b) transfer to another person any rights of ownership in respect of a newspaper;

(c) print or make or publish more than one edition of any newspaper not being a daily newspaper whether at the same place or at different places;

(d) change the name or change from one district to another district the place of printing or making or the place of publication of any newspaper;

(e) publish any newspaper at more frequent intervals than those at which it was being published during the period immediately preceding the 7th November 1942;

(f) use or consume in printing, making or publishing any newspaper a larger quantity of paper than may be prescribed by the Central Government either by general or special direction for use or consumption in printing, making or publishing such newspaper

## III—DIRECTORIES, GUIDEBOOKS, PAMPHLETS, POSTERS AND ADVERTISING CIRCULARS

11. No person shall except under the authority in writing of the Central Government—

(a) print or make or publish any directory, Who's Who, Year-book, Annual, almanac or any similar publication;

(b) print or make or publish any district, city, town or other local guide book;

(c) subject to the provisions of clause 13, print, make, publish or distribute any handbill, pamphlet, bulletin or handbook which is intended for gratuitous distribution, unless it is necessary to do so under any provision of law.

12. No person shall—

(a) print or make or cause to be printed or made any poster exceeding 600 square inches in area ;

(b) exhibit or cause to be exhibited any poster exceeding 600 square inches in area ;

(c) affix or cause to be affixed any poster within 100 feet of any other poster displaying identical or substantially identical advertising matter unless each poster is affixed within or at any entrance to any premises and the matter displayed on each poster relates to services rendered in those premises ;

(d) exhibit or cause to be exhibited any poster advertising or relating to the sale of any newspaper, news-bulletin, magazine or periodical ; or

(e) exhibit or cause to be exhibited at one time more than ten posters the contents of which relate to any one programme of entertainment to be given at any theatre, cinema dance-room, sports-ground, race-course or other place or private or public entertainment ; or

(f) print or make or exhibit or cause to be printed, made or exhibited any poster advertising or relating to—

(i) the business of any money-lender, book-maker or commission agent for bets, or

(ii) any pool, competition or fixed odds betting scheme.

13. (1) No person shall—

(a) print or make or gratuitously or otherwise distribute or cause to be so distributed any advertising circular of any description relating to the sale of any goods or to any profession, trade or business ;

(b) in any calendar month after the coming into force of this Order, gratuitously or otherwise distribute or cause to be so distributed any advertising circular of any description, not covered by sub-clause (a) the aggregate weight of which exceeds 50 lbs. except under the authority in writing of the Central Government ;

(c) print or make or gratuitously or otherwise distribute or cause to be so distributed any advertising circular of any description relating to—

(i) the business of any money-lender, book-maker or commission agent for bets, or

(ii) any pool or competition ; or

(d) print or make or gratuitously or otherwise distribute or cause to be so distributed any coupon or entry form relating to any pool or competition.

(2) Nothing in this clause shall apply to the distribution gratuitously or otherwise of an advertising circular of any of the following descriptions to a person who requests the delivery to him of such circular :—

(a) particulars of educational courses ;

(b) trade catalogues despatched to wholesalers or retailers of the goods advertised therein ;

(c) insurance particulars ;

(d) lists of stocks and shares, unless issued by a stock broker or other dealer in stocks or shares ;

(e) circulars relating to seeds or plants or fertilizers.

#### IV—PRINTING PRESSES

14. Every keeper of a printing press shall submit to the Paper Controller not later than the 15th July 1944 a true return in Form II of the quantity of paper other than newsprint consumed in that press during each of the years 1939 and 1943.

15. Every keeper of a printing press shall submit to the Paper Controller on or before the 7th day of every month a true return in Form III of the quantity of paper other than newsprint held, acquired, consumed or otherwise disposed of by him during the preceding calendar month.

16. No keeper of a printing press shall consume or otherwise dispose of during any calendar month a quantity of paper other than newsprint exceeding one-twelfth of 30 per cent of such paper consumed by him in the execution of

printing work during the year 1943; or if the printing press was started in the year 1944, exceeding such quantity as may be specified in this behalf by the Paper Controller.

17. No person shall except under the authority in writing of the Central Government—

(a) operate any printing press which he did not operate regularly during the period immediately preceding the 12th June 1944;

(b) change the name of, or change from one district to another district, the location of, a printing press.

#### V—PUBLISHERS

18. In this Part, "books" include pamphlets.

19. Every publisher of books shall submit to the Paper Controller not later than the 15th July 1944 a true return in Form IV relating to—

(a) books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose and

(b) other books,

printed by him during each of the years 1939 and 1943.

20. Every publisher of books shall submit to the Paper Controller on or before the 7th day of every month a true return in Form V of the quantity of paper other than newsprint consumed in the printing of—

(a) books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose, and

(b) other books,

published by him during the preceding calendar month.

21. No publisher of books shall publish during any calendar month books in the printing of which paper other than newsprint in excess of the quantity specified below is used:—

(a) Books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose.

One-twelfth of 50% of paper other than newsprint consumed by him in the printing of such books in the year 1939, or, if he was not in this business during that year, in the year 1943.

(b) Other books .. .. .

One-twelfth of 30% of paper other than newsprint consumed in the printing of such books in 1943.

Provided that the Paper Controller may allow any publisher of books which are approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose, to consume during any month paper other than newsprint in excess of the limit prescribed above, so however that his total annual consumption does not exceed 50 per cent of his consumption in the printing of such books during the year 1939, or, if he was not in this business during that year, in the year 1943.

22. Every publisher of books who started business after the 1st January 1944 shall apply to the Paper Controller before the 15th July 1944 for fixing the quantity of paper other than newsprint which he may use in the printing of books during any calendar month, and, when the quantity has been fixed by the Paper Controller, shall not exceed it.

23. Every person who at the commencement of this Order was carrying on business as a publisher of books shall apply before the 15th July 1944 to the Paper Controller for being registered as a publisher.

24. No person who at the commencement of this Order was not carrying on business as a publisher of books shall publish any book after the commencement of the Order.

25. No person shall print or make or publish any book with margins or with space between consecutive chapters exceeding two-thirds of one inch.

#### VI—MANUFACTURES OF EXERCISE BOOKS, ACCOUNT BOOKS, ARTICLES OF STATIONERY AND OTHER ARTICLES MADE FROM PAPER

26. Every person who manufactures exercise books, account books, articles of stationery or other articles from paper shall submit to the Paper Controller not later than the 15th July 1944 a true return in Form VI of the quantity of paper other than newsprint consumed by him in such manufacture during each of the years 1939 and 1943.

27. Every person who manufactures any exercise books, account books, articles of stationery or other articles from paper shall submit to the Paper Controller on or before the 7th day of every month a true return in Form VII of the quantity of paper other than newsprint held, acquired, consumed or otherwise disposed of by him during the preceding calendar month.

28. No person who manufactures any exercise books, account books, articles of stationery, or other articles from paper shall consume or otherwise dispose of during any calendar month a quantity of paper other than newsprint exceeding one-twelfth of 30 per cent of such paper consumed by him during the year 1943.

29. Every manufacturer of exercise books, account books, articles of stationery or other articles made from paper who started business after the 1st January 1944 shall apply to the Paper Controller before the 15th July 1944 for fixing the quantity of paper other than newsprint which he may use in the manufacture of these articles during any calendar month, and, when the quantity has been fixed by the Paper Controller, shall not exceed it.

30. Every person who at the commencement of this Order was carrying on business as a manufacturer of exercise books, account books, articles of stationery or other articles made from paper shall apply before the 15th July 1944 to the Paper Controller for being registered as a manufacturer of these articles.

31. No person who at the commencement of this Order was not carrying on business as a manufacturer of exercise books, account books, articles of stationery or other articles made from paper shall manufacture these articles after the commencement of this Order.

#### VII—WRAPPING AND PACKING IN PAPER

32. (1) No person shall in wrapping or packing any article in connection with or for the purposes of any sale or the rendering of any service for remuneration insert inside any wrapping or packing or carton or container any advertising matter provided that the expression "advertising matter" shall not include instructions for the use of such article.

(2) Notwithstanding the provisions of sub-clause (1), any retailer may insert inside any wrapping, packing, carton or container any circular which he is entitled under clause 13 gratuitously or otherwise to distribute or cause to be so distributed.

33 (1) No person who carries on the business of manufacturing or selling goods shall after the 30th September 1944 provide any paper other than old newspapers for the packing or wrapping of such goods except in the case of foodstuffs.

Provided that any person who claims that the packing of goods manufactured or sold by him in paper is essential shall apply before the 15th July 1944 to the Paper Controller for exemption from this prohibition stating the reasons for which exemption is claimed; and the Paper Controller may, if he is satisfied that special circumstances exist, by special order grant exemption subject to such conditions as he may deem fit to impose.

(2) No person shall, in connection with, or for purposes of, any sale or distribution—

(a) wrap or pack with paper any article of foodstuff which does not reasonably require any such packing or wrapping for its protection; or

(b) use in the wrapping or packing of any article of foodstuff any greater quantity of paper than is reasonably required for the protection of the article (including such as is reasonably required for its safe transit if the article is to be sent by post or otherwise despatched to the customer or to the order of the customer).

34. (1) No person shall affix a label to any goods other than those covered by the Paper (Packing of Cotton Textiles) Control Order, 1943, or to any package, unless—

(a) a label is necessary for the identification or transport of the goods or package or for the use of the goods or of the contents of the package;

(b) the area of a label or, if more than one label is used, the aggregate area of all the labels so used is not larger than is required for the purpose fo,

which it is necessary and does not in any case (excluding any part on which there are inscribed any necessary instructions for use) exceed 16 square inches; and

(c) the matter inscribed on the label or labels cannot reasonably be inscribed on the goods or the package.

(2) In this clause—

(a) the expression "package" includes a container, holder or wrapping; and

(b) the expression "label" includes any paper used as a label other than paper necessarily used for the reconditioning of a package.

#### VIII—MISCELLANEOUS

35. (1) No person shall print or make or cause to be printed or made and no person carrying on business as a banker shall supply to his constituents any cheque forms whether loose or in the form of booklets exceeding the size  $9" \times 2\frac{3}{4}"$ .

(2) Notwithstanding anything contained in sub-clause (1) cheque forms whether loose or in the form of booklets exceeding the size prescribed in this clause already printed or made and held in stock by any person carrying on business as a banker may be issued to the constituents of such person up to the 30th November 1944, provided that such person submits to the Paper Controller not later than the 1st August 1944 a statement giving the stock of such cheque forms held by him on the 12th June 1944 and the date by which it is expected to be exhausted.

36. No person shall manufacture, print, sell or use, or cause to be manufactured, printed, sold or used, any letter paper whether in sheets or pads, the sheets of which when unfolded are of a size greater than 63 square inches in area.

Provided that the restriction imposed by this clause on sale and use shall not apply until the 1st November 1944.

37. No person shall use or cause to be used in the printing or making of any document, leaflet, pamphlet, report, letter or memorandum, or for any other purpose for which the use of paper is permitted by this Order any greater quantity of paper than such quantity as is reasonably required for the purpose.

38. No person shall produce or print or make from paper or wood pulp—

(a) any view card or picture postcard or greeting card or other greeting intended to be exposed or offered for sale by retail;

(b) any calendar covering a period of twelve months containing a greater weight of paper than 2 ounces, or any calendar covering a shorter period containing a weight of paper which bears a higher proportion to two ounces than the proportion which the period covered by the calendar bears to twelve months;

(c) any envelope for gramophone records having a substance greater than  $20" \times 30"$ , 480's;

(d) any advertising show card, advertising novelty, counter display or window display device unless such card, novelty, display or device has an area not exceeding 100 square inches or any programme relating to any entertainment or race or sports or athletic meeting and having a total area (measured on one side of each of its sheets including any cover) greater than 80 square inches.

(e) (i) any invitation card in the form of a folder and requiring the use of an envelope;

(ii) any invitation card in the form of a folder, having an area greater than 12 square inches;

(iii) any invitation card in the form of folder, not requiring the use of an envelope and which has an area greater than 54 square inches measured on one side of the sheet of which the invitation card is made;

(iv) any visiting card having an area greater than 6 square inches;

*Exception*—The restrictions imposed under sub-clause (e) shall not apply until the 1st January 1945 to the printing of invitation cards and visiting cards manufactured before the 22nd January 1944:

Provided that any person holding stocks of invitation cards or visiting cards manufactured before the 22nd January 1944 exceeding the sizes prescribed in

sub-clause (e) submits to the Paper Controller not later than the 7th day of every month a true return in Form VIII of the number of such cards held, acquired and disposed of by him during the preceding calendar month.

(f) Any Menu card or bill of fare having a total area (measured on one side of each of its sheets including any cover) greater than 20 square inches.

39. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this Order.

40. (1) The provisions of clauses 3 to 38 shall not apply to any act necessarily performed for the purpose of fulfilling any contract made with the Crown.

(2) Notwithstanding the provisions of clauses 3 to 38, the Central Government or such authority as the Central Government may empower in this behalf may, if it is satisfied that special circumstances exist, by special order authorise the doing of any act which would otherwise be in contravention of those provisions, and may attach to the authorisation such directions or conditions as it thinks fit.

41. Any Court trying a contravention of this Order may, without prejudice to any sentence which it may pass, direct that any article or thing in respect of which the Court has been satisfied that the Order has been contravened, shall be forfeited to His Majesty.

**SCHEDULE I**  
**PAPER CONTROL (ECONOMY) ORDER, 1944**  
(Clauses 5 to 9)

Class of newspaper, news-bulletin, magazine or periodical	Number of pages which should not be exceeded during the period specified in column (3)	Period during which number of pages specified in column(2) should not be exceeded
(1)	(2)	(3)
1. Daily ..	30 per cent of the average weekly number of pages published during the four weeks immediately preceding the 1st April 1944 rounded off to the next higher even number and in the case of only a daily subject to a minimum of 12 pages.	One week.
2. Tri-weekly ..		
3. Bi-weekly ..		
4. Weekly ..	30 per cent of the average number of pages published per month during the 3 months immediately preceding the 1st April 1944 rounded off to the next higher even number.	One month.
5. Fortnightly ..		
6. Monthly ..	30 per cent of the average number of pages published per issue during 6 months immediately preceding the 1st April 1944 rounded off to the next higher even number.	Two months.
7. Bi-monthly ..		
8. Quarterly ..	30 per cent of the average number of pages published per issue during the 12 months immediately preceding the 1st April 1944 rounded off to the next higher even number.	Three months.
9. Half-yearly ..		
10. Annual ..		
		Twelve months.

For the purpose of this Schedule a publication shall be classified as a daily, tri-weekly, bi-weekly, or weekly according as the normal number of issues of the publication in a week is not less than six, is less than six but not less than three, is two or is one; and as a fortnightly or monthly if the publication is issued once in two weeks or once in each month. A publication shall be considered a bi-monthly, quarterly, half-yearly or annual according as it is normally published once every two months, once every three months, once every six months and once every twelve months respectively.

**SCHEDULE II**

**FORM I**

**PAPER CONTROL (ECONOMY) ORDER, 1944**

(Clause 4)

Name of the newspaper, news-bulletin, magazine or periodical.....

Full address.....

I/We declare that the following is a true account in respect of the (name of the newspaper, news-bulletin, magazine or periodical).....

1. Consumption of paper other than news-print during 6 months—J u l y—December 1942.

(a) in reels No..... in tons.....

(b) in reams No..... in tons.....

2. Size in inches of the page of newspaper, news-bulletin, magazine or periodical during July—December 1942 .....

3. Average number of pages per issue during July—December 1942 .....

4. Number of issues during July—December 1942 .....

5. Average number of copies per issue printed during July—December 1942 .....

NOTE—A separate return should be made in this form in respect of each newspaper. For a periodical published at intervals of a year the above particulars for the year 1942 should be furnished in place of the particulars for July—December 1942.

Signature of the proprietor of the newspaper.

Dated.....194 ..

**FORM II**

**PAPER CONTROL (ECONOMY) ORDER, 1944**

(Clause 14)

*Return for 1939 and 1943*

Name of the printing press to which..... the return applies.

Full address

.....  
.....



I/We declare that the following is a true account of paper other than newsprint consumed by me/us during 1939 and 1943 for executing printing work of different descriptions.

Description of the printing work executed	Quantity of paper other than newsprint consumed
	Tons
I. Particulars relating to 1939 ..	
Total for 1939 ..	
II. Particulars relating to 1943 ..	
Total for 1943 ..	

*N.B.*—Under description of the printing work executed in each of the years 1939 and 1943 details of the kind of printing work should be specified. If any books or pamphlets were printed, the titles, number of copies printed, number of pages per copy and size of the page in inches should also be mentioned in each case. If any newspapers, news-bulletins, magazines or periodicals were printed, only the names of the newspapers, news-bulletins, magazines or periodicals need be given.

Signature of the keeper of the printing press

Dated.....194

**FORM III**

PAPER CONTROL (ECONOMY) ORDER, 1944

(Clause 15)

*Return for the month of.....194*

Name of the printing press to which the return applies.....

Full Address.....

I/We declare that the following is a true account of paper other than newsprint held, acquired, consumed and otherwise disposed of by me/us during the month of.....19

Particulars	Variety of Paper	Variety of Paper	(*)	Total quantity of paper other than newsprint
	Tons	Tons	Tons	Tons
1. Stock in hand at the end of the preceding month ..				
2. Quantity acquired during the month—				
(a) from.....				
(b) from.....				
(c) from.....				
3. Total of items 1 and 2 ..				
4. Quantity consumed during the month ..				
5. Quantity otherwise disposed of during the month ..				
6. Total of items 4. of 5 ..				
7. Quantity in stock at the end of the month (quantity against items 3 less quantity against item 6).				

*NOTE*—The name of each variety of paper should be entered in the space left blank for this purpose.

(\*) Each variety of paper should be entered in a separate column in this space

*N.B.*—Under item 2 each acquisition should be shown separately giving the name and address of the person or firm from whom paper was acquired.

Dated.....194

Signature of the keeper of the printing press

**FORM IV**  
**PAPER CONTROL (ECONOMY) ORDER, 1944**  
 (Clause 19)

*Return for 1939 and 1943*

Name of the publisher submitting the return.....

Full address.....

I/We declare that the following is a true statement of paper other than newsprint consumed in the printing of (a) books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose and (b) other books and pamphlets printed by me/us during 1939 and 1943.

*A.—Statement of the quantity of paper other than newsprint consumed in the printing of books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose*

Title of the book	Name of the authority constituted by law which approved or recommended the book	Number of copies printed	Number of pages per copy	Size of page in inches	Quantity of paper other than newsprint consumed
					Tons
I. Particulars relating to 1939 .. .. .					
			Total for 1939 ..		
II. Particulars relating to 1943 .. .. .					
			Total for 1943 ..		

*B.—Statement of quantity of paper other than newsprint consumed in the printing of books and pamphlets other than those covered by Statement 'A' above*

Title of the book or pamphlet	Number of copies published	Number of pages per copy	Size of page in inches	Quantity of paper other than newsprint consumed
				Tons
I. Particulars relating to 1939 .. .. .				
			Total for 1939 ..	
II. Particulars relating to 1943 .. .. .				
			Total for 1943 ..	

Dated.....194 .

Signature of the publisher

**FORM V**

**PAPER CONTROL (ECONOMY) ORDER, 1944**

(Clause 20)

*Return for the month of.....194*

Name of the publisher submitting the return.....

Full address.....

I/We declare that the following is a true account of paper other than newsprint consumed in the printing of (a) books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose, and (b) other books and pamphlets, published by me/us during the month of.....194 .

*A—Statement of the quantity of paper other than newsprint consumed in the printing of books approved or recommended for use in an educational institution by appropriate authorities constituted by law for this purpose, published during the month of.....194 .*

Title of the book	Name of the authority constituted by law which approved or recommended the book	Number of copies printed	Number of pages per copy	Size of page in inches	Quantity of paper other than newsprint consumed
					Tons
				Total	

*B—Statement of the quantity of the paper other than newsprint consumed in the printing of books and pamphlets other than those covered by statement 'A' above*

Title of book or pamphlet	Number of copies printed	Number of pages per copy	Size of page in inches	Quantity of paper other than newsprint consumed
				Tons
			Total	

Signature of the publisher

Dated.....194 .

**FORM VI**  
**PAPER CONTROL (ECONOMY) ORDER, 1944**  
 (Clause 26)

*Return for 1939 and 1943*

Name of the person submitting the return.....  
 Full address.....

I/We declare that the following is a true account of paper other than newsprint consumed by me/us during 1939 and 1943 for manufacturing exercise books, account books, articles of stationery or other articles from paper.

Description of the article manufactured from paper	Quantity of paper other than newsprint consumed
(1)	(2)
	Tons
I—Particulars relating to 1939 .. ..	
Total for 1939 .. ..	
II—Particulars relating to 1943 .. ..	
Total for 1943 .. ..	

*N.B.*—Under column (1) details of the description of each type of article (e.g., exercise books, ledgers, letter-pads, etc.) should be specified.

Dated.....194 . . . . . Signature of the person submitting the return

**FORM VII**  
**PAPER CONTROL (ECONOMY) ORDER, 1944**  
 (Clause 27)

*Return for the month of.....194.*

Name of the person submitting the return.....  
 Full address.....

I/We declare that the following is a true account of paper other than newsprint, held, acquired, consumed and otherwise disposed of by me/us during the month of.....194 . . . . .

Particulars	Quantity of paper other than newsprint
	Tons
1. Stock in hand at the end of the preceding month	
2. Quantity acquired during the month	
(a) from.....	
(b) from.....	
(c) from.....	
3. Total of items 1 and 2	
4. Quantity consumed during the month	
5. Quantity otherwise disposed of during the month	
6. Total of items 4 and 5	
7. Quantity in stock at the end of the month (Quantity against item 3 less quantity against item 6)	

*N.B.*—Under item 2 each acquisition should be shown separately giving the name and address of the person or firm from whom the paper was acquired.

Dated.....194 . . . . . Signature of the person submitting the return

**FORM VIII**

**PAPER CONTROL (ECONOMY) ORDER, 1944**

[Clause 38(c)]

Return for the month of.....

Name of the person or firm submitting the return.....

Full address.....

I/We declare that the following is a true account of invitation cards and visiting cards manufactured before the 22nd January 1944 and whose manufacture and printing is prohibited under clause 38(c) of the Paper Control (Economy) Order, 1944 held, acquired and disposed of by me/us during the month of.....1944.

Particulars	Invitation cards in the form of a folder and requiring the use of envelopes (in gross)	Invitation cards not in the form of a folder (in gross)	Invitation cards in the form of a folder and not requiring the use of envelopes (in gross)	Visiting cards (in gross)
1. Number of cards in hand at the end of the last preceding month. a. size..... b. size..... c. size.....				
2. Number of cards, if any, acquired during the month. a. size..... b. size..... c. size.....				
3. Number of cards disposed of during the month. a. size..... b. size..... c. size.....				
4. Number of cards in hand at the end of the month. a. size..... b. size..... c. size.....				

NOTE—Each size should be specified separately and the length and breadth should be given in inches. The size of invitation cards not in the form of a folder should be the size measured on one side of the sheet of which they are made.

Dated.....

Signature of the person or firm submitting the return.

No. 302-P(9)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

THE PAPER CONTROL (DISTRIBUTION) ORDER, 1944

1. (1) This Order may be called the Paper Control (Distribution) Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. Nothing in this Order shall apply to newsprint as defined in the Newsprint Control Order, 1941.

3. In this Order, unless there is anything repugnant in the subject or context,—

(a) "paper" includes all descriptions (whether homogeneous or laminated and whether coated or uncoated) of paper, paperboard, pulpboard, wallboard, fibreboard, cellulose, wadding, cellulose film and other similar materials, whether imported or manufactured in India, which are manufactured wholly or mainly either from vegetable fibres or pulp thereof or both from such fibres and such pulp;

(b) "manufacturer of paper" means any person who manufactures paper and whose manufacturing capacity amounts to 10 tons or more per month;

(c) "Form" means a form appended to this Order;

(d) "importer" means a person importing paper into India whether under a licence granted by the Central Government or otherwise from outside India.

4. No manufacturer of paper shall distribute, sell or otherwise dispose of any portion of his production which has not been reserved for the use of Government except in accordance with the instructions of the Central Government:

Provided that until instructions under this clause are issued, distribution, sale and disposal may be made as heretofore.

5. Every manufacturer of paper shall submit to the Paper Controller to the Government of India, Calcutta (hereinafter referred to as the Paper Controller) not later than the 15th July 1944 a true return in Form I of the quantity of paper manufactured, distributed, sold or otherwise disposed of by him during each of the years 1939 and 1943.

6. Every manufacturer of paper shall submit to the Paper Controller on or before the 15th day of every month a true return in Form II of paper held in stock, manufactured, despatched, distributed, sold or otherwise disposed of during the preceding calendar month.

7. No importer of paper shall distribute, sell, consume or otherwise dispose of any paper except in accordance with the instructions of the Central Government:

Provided that until instructions under this clause are issued, distribution, sale, consumption and disposal may take place as heretofore.

8. Every importer of paper shall submit to the Paper Controller not later than the 15th July 1944 a true return in Form III of paper distributed, sold, consumed or otherwise disposed of by him in each of the years 1939 and 1943.

9. Every importer of paper shall submit to the Paper Controller not later than the 7th day of every month a true return in Form IV of the paper held in stock, imported, consumed, distributed, sold or otherwise disposed of during the preceding calendar month.

10. Every importer of paper who imports paper from outside India shall within three days of the release of the consignment by the customs authorities send an intimation in writing to the Paper Controller giving full details of the consignments imported by him, including in particular the variety and the weight of each variety of paper imported.

11. Every person, other than a manufacturer or an importer of paper, holding stock of paper in excess of one ton on the 12th June 1944 shall

submit not later than the 15th day of July 1944, to the Paper Controller a true return in Form V of the quantity of paper held in stock by him on the 12th June 1944.

12. The Central Government may by notification in the official Gazette empower any authority to exercise any of the powers conferred upon it by the provisions of this Order.

13. Any officer empowered in this behalf by the Central Government may—

(a) direct a manufacturer or importer of paper or any other person carrying on any transactions connected with paper to maintain such records relating to paper as he may specify ;

(b) direct a manufacturer or importer of paper or any other person carrying on any transactions connected with paper to furnish and to maintain such information as he may specify ;

(c) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer or importer of paper or of any other person carrying on any transactions connected with paper ;

(d) enter and search, or authorise any person to enter and search, any premises ;

(e) seize or authorise the seizure of any paper in respect of which he has reason to believe that a contravention of this Order has been, is being or is about to be committed.

14. Any Court trying a contravention of this Order may, without prejudice to any sentence which it may pass, direct that any paper in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

**FORM I**

**PAPER CONTROL (DISTRIBUTION) ORDER, 1944**

(Clause 5)

To be submitted by manufacturers of paper

*Return for 1939 and 1943*

Name of the manufacturer of paper.....

Full address.....

I/We declare that the following is a true account of the quantity of paper manufactured, distributed, sold or otherwise disposed of by me/us during each of the years 1939 and 1943.

*A—Summary statement of the quantity of paper manufactured, distributed, sold or otherwise disposed of during 1939 and 1943*

	1939	1943
	Tons	Tons
1. Quantity of paper sold or otherwise disposed of to the Central Government, Provincial Governments, Governments of Indian States, or any persons specially authorised by the Controller of Printing and Stationery, India.		
2. Quantity of paper distributed, sold or otherwise disposed of to persons other than those specified under item 1 above.		
Total ..		
3. Quantity of paper manufactured .. ..		

*B—Particulars relating to the quantity of paper distributed through authorised distributors or agents of the manufacturer*

Name and full address of the authorised distributor or agent	Territory assigned to the authorised distributor or agent	Quantity of paper distributed sold or otherwise disposed of through the authorised distributor or agent			Total
		Variety of paper....	Variety of paper....	(*)	
		Tons	Tons	Tons	Tons
	I. Particulars relating to 1939.				
	Total for 1939				
	II. Particulars relating to 1943.				
	Total for 1943				

*C—Particulars of paper distributed, sold or otherwise disposed of to or through persons other than authorised distributors or agents*

Name and address of the person to whom or through whom paper distributed, sold or disposed of otherwise	Quantity of paper distributed, sold or otherwise disposed of			Total
	Variety of paper.....	Variety of paper.....	(*)	
	Tons	Tons	Tons	Tons
I. Particulars relating to 1939.				
Total ..				
II. Particulars relating to 1943.				
Total ..				

NOTE—In tables B and C the variety of paper should be entered in the space left blank for this purpose. The names of authorised agents and distributors or of persons to whom or through whom paper is distributed, sold or otherwise disposed of, should be arranged in each table in such a manner as to place all firms belonging to the same Province in consecutive order.

(\*) Each variety of paper should be entered in a separate column in this space.

Dated.....194 .

Signature of the manufacturer



**FORM II**  
**PAPER CONTROL (DISTRIBUTION) ORDER, 1944**  
 (Clause 6)

To be submitted by manufacturers of paper  
 Return for the month of 194

Name of the manufacturer.....  
 Full address.....

I/We declare that the following is true account of the paper held in stock, manufactured, despatched, distributed, sold or otherwise disposed of by me/us during the month of.....194

*A—Particulars relating to stock*

Variety of paper	Quantity of stock in hand at the end of last preceding month		Quantity manufactured during the month		Total of cols. (2) & (3)	Quantity distributed, sold or otherwise disposed of during the month		Quantity in stock at the end of the month (quantity under col. 4 less quantity under col. 5.)				
	For Govt. use	For non-Govt. use	For Govt. use	For non-Govt. use		For Govt. use	For non-Govt. use	For Govt. use		For non-Govt. use		
								Quantity	Address at which held	Quantity	Address at which held	
1	2		3		4	5		6				
	Tons	Tons	Tons	Tons	Tons	Tons	Tons	Tons		Tons		Tons

*B—Particulars relating to the quantity of paper, despatched, distributed, sold or otherwise disposed of through authorised distributors or agents for the use of non-Government consumers*

Name and full address of the authorised distributor or agent	Territory assigned to the authorised distributor or agent	Quantity of paper distributed, sold or otherwise disposed of for the use of non-Government consumers			Total
		Variety of paper.....	Variety of paper.....	(*)	
		Tons	Tons	Tons	
Total					

*C—Particulars of papers distributed, sold or otherwise disposed of for the use of non-Government consumers through persons other than authorised distributors or agent*

Name and address of the person to whom or through whom paper distributed, sold, or disposed of otherwise	Quantity of paper distributed, sold or otherwise disposed of			Total
	Variety of paper.....	Variety of paper.....	(*)	
	Tons	Tons	Tons	
Total				

NOTE—In tables B & C the name of the variety of paper should be entered in the space left blank for this purpose. The names of authorised agents and distributors or of persons to whom or through whom paper is distributed, sold or otherwise disposed of should be arranged in each table in such a manner as to place all firms belonging to the same Province in consecutive order.

(\*) Each variety of paper should be entered in a separate column in this space.

Date.....194

Signature of manufacturer

**FORM III**

**PAPER CONTROL (DISTRIBUTION) ORDER 1944**

(Clause 8)

To be submitted by importers of paper

*Return for 1939 and 1943*

Name of importer.....  
 Full address.....

I/We declare that the following is a true account of paper sold, consumed or otherwise disposed of by me/us during each of the years 1939 and 1943.

1. Quantity imported in 1939 ..... tons in 1943 ..... tons
  2. Quantity consumed by the importer as per details below :  
     in 1939 ..... tons in 1943 ..... tons
  3. Quantity distributed, sold or disposed of otherwise than by consumption by the importer as per details below :  
     in 1939 ..... tons in 1943 ..... tons
- Total of items 2 & 3 .....

*A—Details of consumption of paper by the importer—Item 2 above*

Variety of paper	Consumed in 1939		Consumed in 1943	
	Quantity in tons	Purpose for which consumed	Quantity in tons	Purpose for which consumed
Total ..				

*B—Details of distribution, sale or disposal otherwise than by consumption by the importer*

Name and address of the person to whom paper distributed, sold or disposed of otherwise than by consumption	Variety of paper.....	Variety of paper.....	(*)	Total
	Tons	Tons		
I. Particulars relating to 1939 ..				
Total ..				
II. Particulars relating to 1943 ..				
Total ..				

NOTE—In table B, the name of the variety of paper should be entered in the space left blank for this purpose.

(\*) Each variety of paper should be entered in a separate column in this space.

Dated.....194

Signature of the importer



*B—Details of consumption*

Variety of paper	Quantity in tons	Purpose for which consumed
Total ..		

*C—Details of paper distributed, sold and disposed of otherwise than by consumption by the importer.*

Name and address of the persons to whom paper distributed, sold or disposed of otherwise than by consumption	Variety of paper.....		Variety of paper.....		(*)	Total Quantity
	Quantity	Price per lb. at which sold	Quantity	Price per lb. at which sold		
	Tons	Rs. A. P.	Tons	Rs. A. P.		
Total ..						

(\*) Each variety of paper should be entered in a separate column in this space, showing particulars regarding quantity and price.

NOTE—In table B, the name of the variety of paper should be entered in the space left blank for this purpose.

Dated.....194 .

Signature of the importer

**FORM V**  
**PAPER CONTROL (DISTRIBUTION) ORDER, 1944**  
 (Clause 11)

*To be submitted by persons other than importers or manufacturers of paper*

1. Name of person holding stock of paper on 12th June 1944 exceeding one ton.....
2. Full address.....
3. Whether the person submitting the return is engaged in the business of selling paper.....

I/We declare that the following is a true statement of the stock of paper held by me/us on the 12th June 1944.

Variety of paper -	Quantity in stock on 12th June 1944	Purpose for which stock held.
	Tons	
Total ..		

Dated.....194 .

Signature of the person submitting the return

The 5th July 1944

No. 11597-S.T.—The following notifications issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

Bombay, 3rd June 1944

No. 1/2(47)/44-CG(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices both wholesale and retail, which may be charged by a dealer in respect of the pure and artificial silk fabrics specified below:—

Serial No.	Description and other particulars	Size of the piece		Maximum retail selling price per yard	Maximum wholesale selling price per piece including freight and other charges up to retailer's destination	
		Width in inches	Length in yards		Rs. A. P.	Rs. A. P.
<b>Part I—Pure Silk (other than of Indian Manufacture)</b>						
1	(a) Palace 8 Mom.	44"	24½	6 8 0	143 4 0	
	(b) Palace 10 Mom.	44"	24½	8 2 0	179 4 0	
	(c) Palace 12 Mom.	44"	24½	9 12 0	215 0 0	
	(d) Palace 14 Mom.	44"	24½	11 6 0	250 12 0	
2	Chirmin 8 Mom.	44"	24½	5 4 0	115 12 0	
3	Mixed shirting and Patto	26"	24½	2 12 0	60 12 0	
4	Ninon	44"	24½	4 0 0	88 4 0	
5	Satin 5 Mom.	44"	24½	4 8 0	99 4 0	
6	Mixed Palace Flower	44"	24½	4 8 0	99 4 0	
7	Spun Patto and Shirting	26"	24½	4 0 0	88 4 0	
8	Shanghai Chirmin Chaloo (Light weight).	44"	24½	8 0 0	176 8 0	
9	Shanghai Chirmin Heavy	44"	24½	10 0 0	220 8 0	
10	Georgette Dalio	44"	24½	6 0 0	132 4 0	
11	(a) Georgette 6 Mom.	44"	24½	6 0 0	132 4 0	
	(b) Georgette 8 Mom.	44"	24½	8 0 0	176 8 0	
	(c) Georgette 10 Mom.	44"	24½	10 0 0	220 8 0	
	(d) Georgette 12 Mom.	44"	24½	12 0 0	264 12 0	
12	All kinds of silk Georgette and Crepe fancy, Printed and Flower.	44"	24½	15 0 0	330 12 0	
13	Shanghai (China) Cord	27"	18	11 0 0	178 4 0	
14	Pure Silk Fuji Red Horse	29"	50	3 8 0	157 8 0	
<b>Part II—Artificial Silk (other than of Indian Manufacture)</b>						
15	Art Lady Hamilton	35"	25	3 0 0	67 8 0	
16	Art Patali Palace (Thin)	44"	25	3 8 0	78 12 0	
17	Georgette	44"	24½	3 12 0	82 12 0	
18	Art Chirmin	44"	24½	4 0 0	88 4 0	
19	Art Chinai Roll	26"	8½	2 0 0	15 12 0	
<b>Part III—Shark Skin [Indian Manufacture, e.g., Kohinoor Mills as well as Imported (e.g., U. K., U. S. A. and China)]</b>						
20	*Shark Skin Suitings Plain and Corded white and Assorted colours.	36"	20	10 8 0	189 0 0	

NOTE—\*Prices given for Shark Skin suitings are for a piece of 36" in width and 20 yards in length. If the width is 54", the prices, both retail and wholesale, may be increased *pro-rata*. In, however, the length of the piece is more than 20 yards the wholesale selling price only should be increased *pro-rata*.

C. C. DESAI

Joint Secretary to Government

Bombay, 25th May 1944

No. 1/2(51)/44-C.G. (C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon dealers in wines and liquors to exhibit a price-list showing clearly the retail selling price as fixed by the Central Government under Notification No 1/2(46)/44-C.G.(C.S.), dated the 20th May 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Contrl. Genl. of Civil Supplies

Bombay, 17th June 1944

No. 1/2(43)/44-C.G. (C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government

is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the tinned provisions specified below:—

Article	Wholesaler's price f. o. r. destination		Retail ceiling price	
	Rs. a.	p.	Rs. a.	p.
<b>Part I</b>				
Jams Assorted I. X. L.— in 24 oz. tins.	11	12 0	per doz.	1 4 0 per tin
In 5 lb. tins	36	0 0	"	3 12 0 "
Rosela in 24 oz. tins.	12	0 0	"	1 4 0 "
Jams and Marmalades Crosby Lowen in 1 lb. Glass Jars.	17	4 0	"	1 12 0 per jar
Cocoa Wilsons in 1 lb. tins.	20	0 0	"	2 0 0 per tin
Bournvita in 1 lb. tins	35	8 0	"	3 12 0 "
Cheese Edam and Gouda	2	14 0	per lb.	3 12 0 "
<b>Oats—</b>				
Uncle Toby Brand Australian Rolled in 20 oz. tins.	13	0 0	per doz.	1 6 0 "

**Part II**

Camp Pie (Imperial) 16 oz. tins.	12	12 0	per doz.	1 5 0 per tin
Camp Pie (Rex) 12 oz. tins.	9	0 0	"	0 15 0 "
Oxford Sausages (Imperial) 16 oz. tins.	18	4 0	"	1 14 0 "
Hampe (Imperial) 12 oz. tins.	16	4 0	"	1 11 0 "
Meatreat (Imperial) 12 oz. tins.	16	4 0	"	1 11 0 "
Lamb and Green Peas (Imperial), 16 oz. tins.	15	0 0	"	1 9 0 "
Steak and Kidney Pudding Irish Stew, Meat and Vegetables Beef Steak Pudding (All Imperial) 16 oz. tins.	14	4 0	"	1 7 0 "

C. C. DESAI

Joint Secty. to the Govt. of India

New Delhi, 10th June 1944

No. F.22(101)-A.P./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of the orders contained in the notifications of the Government of India in the Department of Industries and Civil Supplies specified in column 1 of Schedule I hereto annexed, the Central Government is pleased to direct that the prices which dealers or producers in the hill stations specified in Schedule II hereto annexed may charge in respect of the articles specified in column 2 of Schedule I may exceed the maximum prices chargeable under the said notifications by dealers or producers at other places by the percentage specified in column 3 of Schedule I.

**SCHEDULE I**

Number and date of notification	Description of articles	Percentage
No. F. 22(24)-C.S.(C)/43, dated the 22nd December 1943.	Photographic materials.	5 per cent
No. F. 22(40)-C.S.(C)/43, dated the 22nd January 1944.	Bicycles and bicycle parts.	5 per cent
No. 1/2(24)/44-C.G.(C.S.), dated the 4th April 1944.	Boot polishes	5 per cent
No. F. 22(57)-C.S.(C)/44, dated the 29th January 1944.	Sports goods	5 per cent
No. 1/2(27)/44-C.G.(C.S.), dated the 4th April 1944.	Electric bulbs	5 per cent
No. 28(1)-C.S.(B)/44, dated the 25th March 1944.	Radio tubes and their spare parts.	5 per cent
No. F.S./3/15/44, dated the 8th March 1944.	Wines and liquors.	3 per cent
No. 1/2(45)/44-C.G.C.S., dated the 20th May 1944.		
No. 1/2(46)/44-C.G.(C.S.), dated the 20th May 1944.		

**SCHEDULE II**

**Punjab**—Simla, Murree, Daulatpur and Kasauli.  
**Baluchistan**—Fort Sandeman, Hindubagh, Kila Saifulla, Loralai, Barkhan, Duki, Sinjawi and Ziarat.  
**Bengal**—Darjeeling, Kurseong and Kalimpong.  
**Bombay**—Mahabaleswar and Panchagani.  
**Assam**—All hill stations in the Khasi and Jaintia Hills, the Garo Hills, the Naga Hills, or the Lushai Hills.  
**N. W. F. P.**—Nathiagali, Razmak, Wana, Parachinar, Malakand and Lundikotol.  
**United Provinces**—Nainital, Mussoorie, Ranikhet, Bhowali, Pauri, Landsdown, Dehra Dun, Almora and Garhwal.

*Madras*—All hill stations in the Nilgiri Hills, Yercaud and Kodaikanal.

R. A. MAHAMADI

*Dy. Secy. to the Govt. of India  
Bombay, 22nd May 1944*

No. 1/2(47)/44-C.G. (C.S.)—The designation of the Deputy Controllers General of Civil Supplies has been altered as under :—

Old Designation.	New Designation
1. Deputy Controller General of Civil Supplies, Lahore.	1. Deputy Controller General of Civil Supplies, Northern Region
2. Deputy Controller General of Civil Supplies, Calcutta.	2. Deputy Controller General of Civil Supplies, Eastern Region
3. Deputy Controller General of Civil Supplies, Bombay.	3. Deputy Controller General of Civil Supplies, Western Region.

C. C. DESAI  
*Joint Secretary*

*Bombay, 8th June 1944*

No. 1/2(54)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by sub-section (4) of section 7 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct that the following amendment shall be made in this office Notification No. 1/2/43-C.G.(C.S.), dated 1st December 1943 namely :—

For the existing entry in item (7) the entry "Spices", shall be substituted.

*Bombay, 13th June 1944*

No. 1/2(55)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by sub-section (4) of section 7 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXVI of 1943), I hereby specify Imported Woollen Cloth, for the purposes of the said section.

C. C. DESAI

*Controller General of Civil Supplies  
Bombay, 13th June 1944*

No. 1/2(24)/44-C.G.(C.S.)—CORRIGENDUM—In the Notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2(24)/44-C.G.(C.S.), dated the 4th April 1944 published in the *Gazette of India*, Extraordinary, dated the 11th April 1944 in respect of Bootpolishes, in column (1) under the heading Cherry Blossom—

(i) the letter 'a' together with the brackets before the word 'large' shall be deleted; and

(ii) for the words '(b)' small, the words 'Parrot Small' shall be substituted.

C. C. DESAI

*Joint Secy. to the Govt. of India  
The 5th July 1944*

No. 11607-S.T.—The following ordinance of the Government of India, Department of Food, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

ORDINANCE No. XXVIII OF 1944

#### AN ORDINANCE

*to constitute a Commission to investigate the causes of the food shortage and epidemics in India in the year 1943*

WHEREAS an emergency has arisen which makes it necessary to constitute a Commission to investigate the causes of the food shortage and epidemics in India in the year 1943 ;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance :—

1. *Short title, extent and commencement*—(1) This Ordinance may be called the Famine Inquiry Commission Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. *Constitution of Commission and duty thereof*—The Central Government shall constitute a Commission to be called the Famine Inquiry Commission (hereinafter referred to as the Commission) whose duty it shall be to investigate and report to the Central Government upon the causes of the food shortage and subsequent epidemics in India, and in particular in Bengal, in the year 1943, and to make recommendations as to the prevention of their recurrence, with special reference to—

(a) the possibility of improving the diet of the people and the quality and yield of food crops, and

(b) the possibility of improving the system of administration in respect of the supply and distribution of food,

the provision or emergent medical relief and the emergent arrangements for the control of epidemics in famine conditions in those areas and in those aspects in which the present system may be found to have been unsatisfactory.

3. *Composition of Commission*—(1) The Commission shall consist of a Chairman and not more than four other Commissioners appointed by the Central Government.

(2) On the occurrence from any cause of a vacancy among the Commissioners, the Central Government may, if it thinks fit so to do, appoint a person to fill the vacancy.

4. *Special and interim reports*—(1) In discharge of the duty referred to in section 2 the Commission shall in the first instance direct its attention to the Province of Bengal, and the Commissioners (or any two or more of them) shall make a report and formulate recommendations in relation to that province in advance of the final report and recommendations which they (or any two or more of them) shall make.

(2) The Commissioners (or any two or more of them), should they deem it expedient so to do, may from time to time make a report to the Central Government of the proceedings of the Commission.

5. *Procedure of Commission*—(1) The Commission shall have power to regulate its own procedure (including the determination of the number of Commissioners necessary to form a quorum) and may act notwithstanding a vacancy in the number of the Commissioners.

(2) The Commission may authorise, subject to such limitations or restrictions as it may determine, a committee or any person appointed by it for the purpose to perform or discharge on its behalf any duty of the Commission and to exercise in the name and on behalf of the Commission when so acting any of the Commission's powers (including the powers conferred on it by section 6).

6. *Powers with respect to taking evidence*—The Commission shall have power to administer oaths and shall have all the powers of a Civil Court under the Code of Civil Procedure, 1908 (Act V of 1908), for the purpose of taking evidence on oath and of enforcing the attendance of witnesses and compelling the production of documents, and shall be deemed to be a Civil Court for all the purposes of section 195 and Chapter XXXV of the code of Criminal Procedure, 1898 (Act V of 1898), and any reference in the said Chapter XXXV to the presiding officer of a Court shall be deemed to include a reference to the Chairman of the Commission.

7. *Payment of Commissioners*—There shall be paid to the Commissioners such salaries and allowances as the Central Government may determine.

WAVELL

*Viceroy and Governor General*

*The 5th July 1944*

No. 11608-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 22nd May 1944*

No. TB (1) 23/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

For sub-paragraph (a) of sub-clause (1) of clause 18-A of the said Order, the following sub-paragraph shall be substituted, namely :—

"(a) sell or agree to sell cloth or yarn to any person who—

(i) is not a licensed dealer under the rules framed in this behalf by the Provincial Government, and

(ii) did not as a dealer buy any cloth or yarn from him at any time during the years 1940, 1941 and 1942";

H. M. PATEL

*Joint Secy. to the Govt. of India*

*The 5th July 1944*

No. 11616-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 12th April 1944*

No. 153-Tex.(B)/44—In exercise of the powers conferred by sub-rule 2 of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following

further amendments in the Indian Woollen Goods (Control) Order, 1944, namely:—

(I) In the second schedule to the said order—

(i) From the entry relating to Meerut the following shall be deleted:—

“Messrs. Sh. Allaiddin Noor Mohammad and Ram Dass Balmukand.”

(ii) From the entry relating to Monghyr the following shall be deleted:—

“Messrs. Sawki Lal Hari Lal”

(iii) From the entry relating to Muttra the following shall be deleted:—

“Messrs. Hari Nath Onkar Nath.”

(i) After the entry relating to Belgaum the following entry shall be inserted:—

“Benares—Guptas—The Indian Stores”

(ii) After the entry relating to Chapra the following entry shall be inserted:—

“Dacca—P. G. Dass & Co.”

(iii) After the entry relating to Madras the following entry shall be inserted, namely:—

“Meerut—Datta Ram Gupta & Sons and Peary Lal Shalig Ram.”

New Delhi, 13th May 1944

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendments in the Indian Woollen Goods (Control) Order, 1944, namely:—

In the first schedule to the said order under item No. 2 Knitted Goods between the words “Sweaters” and “Jerseys” the following shall be inserted:—

“Hosiery”

In the second schedule to the said order after the entry relating to Chapra, the following entry shall be inserted.

“Cuttack—M/S. Iswar Das Ram Kumar.”

After the entry relating to Jamshedpur, the following entry shall be inserted:—

“Jhansi—M/S. Bal-Kishan Dass Bhagwan Dass”

After the entry relating to Mirzapur, the following entry shall be inserted:—

“Monghyr—Bhagwan Das Baij Nath.”

Against the entry relating to Bhagalpur for the name “M/S. Surajmal Durga Prashad” the name “M/S. Durga Prasad Nathmall” shall be substituted.

H. M. PATEL

Joint Secy. to the Govt. of India

New Delhi, 27th May 1944

No. L-S/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following further amendments in the Indian Woollen Goods (Control) Order, 1944, namely:—

In the second schedule to the said order—

(i) Against the entries relating to Delhi, New Delhi and Simla for the name “Civilian Grocery Shops” the name “Government Stores” shall be substituted.

(ii) Against the entry relating to Bombay the following entry shall be inserted between the names “M/S. Kapur Chand & Bros.” and “Fulchand & Sons”:—

“Haridas Gopaldas.”

(iii) After the entry relating to Mussoorie the following entry shall be inserted:—

“Muttra—Munnala Naval-Kishore.”

R. B. ELWIN

Dy. Secy. to the Govt of India

## GOVERNMENT OF INDIA

### DEPARTMENT OF INDUSTRIES AND CIVIL SUPPLIES

OFFICE OF THE TEXTILE COMMISSIONER, HABARWALA BUILDING, WITTET ROAD, BOMBAY

#### PRESS NOTE

Bombay, 22nd June 1944

It has come to the notice of the Textile Commissioner that there is an impression current in the market that when a dealer sells yarn to a mill or to any other class of weaver for the purpose of manufacturing cloth, he can charge full retail price fixed under the Cotton Cloth and Yarn Control Order. The Textile Commissioner desires it to be known that this impression is erroneous. A dealer can charge only the ex-mill price plus the margin allowed by clause 12 of the Order, which is three or seven and half per cent depending on the place of sale. A Mill is not a consumer within the meaning of the Order. A dealer who sells yarn at prices higher than those specified above commits an offence and will be prosecuted.

## COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 5th July 1944

**No. 2726-Com.**—The following notifications, issued by the Government of India in the Department of Labour, are republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

New Delhi, 2nd June 1944

No. E-100(1).—In exercise of the powers conferred by sub-rule (1) of rule 88 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour, No. M862(1), dated the 16th December 1940, namely:—

In the said notification, for the words “storage or conveyance in any port” the words “storage, conveyance or importation in any port” shall be substituted.

New Delhi, 2nd June 1944

No. E-100(2).—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939) the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour, No. M862(2), dated the 16th December 1940, namely:—

In the said notification, for the words “storage or conveyance” the words “storage, conveyance or importation” shall be substituted.

G. PEACE

Joint Secy. to the Govt. of India

The 5th July 1944

**No. 2741—III-P.-36/44-Com.**—The following Resolution, recorded by the Government of India in the Department of Posts and Air, is republished for general information.

By the order of Governor  
J. E. MAHER

Secretary to Government

(POSTS AND TELEGRAPHS)

New Delhi, 24th February 1944

### RESOLUTION

No. F-77-1/43—In view of the results disclosed by the actuarial valuation of the assets and liabilities of the Post Office Insurance Fund as at 31st March 1937, the Government of India announced in the resolution in the late Communications Department No. F-95/38/L.I., dated the 16th January, 1939, the grant of a bonus to the policyholders. A further valuation of the Fund as at 31st March 1942 has again shown a substantial surplus of which a considerable portion can be distributed without affecting the financial stability of the Fund. The Governor-General in Council is accordingly pleased to grant to the holders of policies in force on the 31st March, 1942 a simple reversionary bonus as an addition to and payable with the sum assured at the following rates, per thousand of the sum assured, for each full month during which the policies were in force between the 1st April 1937 and the 31st March 1942:—

	Whole Life Policies secured by premia payable throughout life or for a limited period or for which no further premia are payable	Endowment Assurance Policies
Policies issued on or before 31st March 1940.	1½ (one and one third)..	5/6 (five-sixths).
Policies issued after 31st March 1940.	5/6 (five-sixths)	5/6 (five-sixths).

In the case of transferred or reduced policies, bonus will be allotted to the respective policies as they existed on the 31st March 1942.

In addition to the above-mentioned bonus, the Governor-General-in-Council is pleased to grant to the holders of policies, which become claims by death or survival between the 1st April 1942 and the 31st March 1947, an interim bonus at the following rates, per thousand of the sum

assured, for each full month during which the policies are in force during that period :—

	Whole Life Policies secured by premia payable throughout life or for a limited period or for which no further premia are payable	Endowment Assurance Policies
Policies issued on or before 31st March 1940.	1 (one)	5/8 (five-eighths).
Policies issued after 31st March 1940.	2/3 (two-thirds)	2/3 (two-thirds).

The interim bonus will be based on the amount of the sum assured on the date of death or survival. The policies surrendered or that may be surrendered between the 1st April, 1942 and 31st March, 1947 will receive a bonus equal to the cash surrender value of the interim rate of bonus mentioned above for such portion of the period as the policies were in force. No fraction of a rupee will be payable as bonus.

ORDERED that this Resolution be communicated to all Local Governments and Administrations, to the several Departments of the Government of India, to all Heads of Departments subordinate to this Department and to the Accountant-General, Posts and Telegraphs.

ORDERED also that the Resolution be published in the *Gazette of India*.

G. V. BEWOOR

Secretary to the Government of India

The 5th July 1944

**No. 2742—III-C-5/44-Com.**—The notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL  
New Delhi, 27th May 1944

No. 18-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the schedule annexed to the Department of Commerce notification No. 23-ITC/43, dated the 1st July 1943, namely :—

I. In part II of the said schedule,

(a) the existing Serial No. 37 shall be numbered as 37(1), and

(b) the following entry shall be inserted thereafter, namely :—

S. No. 37(2) Component Parts, as defined in Import Tariff item No. 72(3) of machinery specified in clause (1) above, excluding those covered by Serial No. 68 of part V of this schedule,

72(3).

II. In part III of the said schedule,

(a) the existing Serial No. 5 shall be numbered as 5(1), and

(b) the following entry shall be inserted thereafter, namely :—

S. No. 5(2) Component parts as defined in Import Tariff item No. 72(3) of machinery specified in clause (1) above, excluding those covered by Serial No. 68 of part V of this schedule,

72(3).

III. In part V of the said schedule,

(a) the existing Serial No. 67 shall be numbered as 67(1), and

(b) the following entry shall be inserted thereafter, namely :—

Serial No 67(2) Component Parts as defined in Import Tariff item No. 72(3) of machinery specified in clause (1) above, excluding those covered by Serial No. 68 of Part V of this schedule,

72(3).

IV. In Part V of the said schedule the entries relating to Serial No. 69 shall be deleted.

K. K. CHETTUR

Joint Secretary to the Govt. of India

The 5th July 1944

**No. 2743—III-C-7/44-Com.**—The following resolution recorded by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 25th March 1944

No. 111-W.R.I. (10)/44—The Government of India are pleased to direct that the following amendment shall be made in the Resolution of the Government of India in the Department of Commerce, No. 111-W.R.I. (9)/43, dated the 25th September 1943, namely :—

In the said Resolution, for entry 4, the following entry shall be substituted, namely :—

“ 4. M. Ikramullah, Esquire, I.C.S., Joint Secretary to the Government of India, Supply Department, or, in his absence P. R. Nayak, Esquire, I.C.S., Deputy Secretary to the Government of India, Supply Department.”

ORDER—Ordered that the Resolution be published in the *Gazette of India* for general information.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 5th July 1944

**No. 2744—I J-14/44-Com.**—The following notifications, issued by the Government of India, Department of Labour, are republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

Simla, 27th May 1944

No. L-W. I. S. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Labour No. L-W. I. S. 828 (3), dated the 16th December 1943, namely :—

In the Schedule annexed to the said notification—

(i) after item 38, the following item shall be inserted, namely :—

“ 38-A. General Assurance Society Ltd.” and

(ii) item 72 shall be omitted.

Simla, 8th June 1944

No. L-W. I. S. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour, No. L-W.I.S. 828(3), dated the 16th December 1943, namely :—

In the Schedule annexed to the said notification—after item 105, the following item shall be inserted, namely :—

“ 105-A. Standard General Assurance Co., Ltd.”

Simla, 7th June 1944

No. L-W.I.S. 810—In exercise of the powers conferred by sub-section (1) of section 20 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to make the following amendments to the War Injuries Compensation Insurance Rules, 1943, namely :—

In rule 6 of the said Rules,

(i) in clause (a) the word ‘ complete ’ shall be omitted.

(ii) for clause (b) the following clause shall be substituted, namely :—

“ (b) in all other cases, before the 1st August 1944 or within one month from the end of the quarter during which the employer became an employer whichever is later ”.

Simla, 7th June 1944

No. L.W.I.S.810.—In exercise of the powers conferred by sub-section (4) of section 7 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to make the following further amendments to the Injuries Compensation Insurance Scheme, namely :—

In the said Scheme—

(i) in clause 7 the word ‘ complete ’ wherever it occurs shall be omitted.

(ii) the following proviso shall be added to sub-clause (4) of clause 8, namely :

“ Provided, however, that if no advance premium had been required to be paid for such preceding quarter, then in respect of employments in which there was less than 40 days’ working in the preceding quarter the advance



premium shall have reference to half the wage bill of the two quarters preceding the one in which the advance premium is required to be paid."

S. ALAMGIR

*Under-Secretary to the Govt. of India*

**LAW DEPARTMENT  
NOTIFICATION**

*The 5th July 1944*

**No. 2761-L.**—The following ordinances promulgated by the Governor-General are republished for general information.

By order of the Governor

J. E. MAHER

*Secretary to Government*

*New Delhi, 24 June 1944*

ORDINANCE No. XXVI of 1944

AN

**ORDINANCE**

*further to amend the Defence of India Act, 1939*

WHEREAS an emergency has arisen which makes it necessary further to amend the Defence of India Act, 1939 (XXXV of 1939) for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act 1935 (26 G.O. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement.**—(1) This Ordinance may be called the Defence of India (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

**2. Amendment of section 2, Act XXXV of 1939.**—In subsection (2) of section 2 of the Defence of India Act, 1939 (hereinafter referred to as the said Act),—

(a) for clause (ix) the following clause shall be substituted, and shall be deemed always to have been substituted, namely:—

“(ix) ensuring the safety of—

(a) ports, dockyards, lighthouses, light-ships and aerodromes,

(b) railways, tramways, roads, canals and all other ways of transport by land or water,

(c) telegraphs, post offices, signalling apparatus and all other means of communication,

(d) sources of water-supply, works for the supply of water, gas or electricity, and all other works for purposes of a public character,

(e) vessels, aircraft, transport vehicles as defined in the Motor Vehicles Act, 1939 (IV of 1939), and rolling stock of railways and tramways,

(f) warehouses and all other places used or intended to be used for storage purposes,

(g) mines and factories,

(h) all works and structures being part of or connected with, anything hereinbefore mentioned in this clause, and

(i) any other place or thing used or intended to be used for the purposes of Government or a local authority, or the protection of which it is considered necessary or expedient for securing the defence of British India, the public safety, the maintenance of public order or the efficient prosecution of war, or for maintaining supplies and services essential to the life of the community;”;

(b) for clause (xxii) the following clause shall be substituted, and shall be deemed always to have been substituted, namely:—

“(xxii) controlling the possession, use or disposal of, or dealing in, coin, bullion, bank notes, currency notes, securities or foreign exchange;”.

**3. Amendment of section 6, Act XXXV of 1939.**—For clause (b) of section 6 of the said Act, the following shall be substituted, namely:—

“(b) the Motor Vehicles Act, 1939 (IV of 1939) (in this clause referred to as the said Act) shall have effect subject to the following provisions, namely:—

(a) The Provincial Government may by notification in the official Gazette authorise, subject to such conditions, if any, as it may think fit to impose, any person—

(i) also to perform such functions of the Provincial Government under Chapter IV (in this clause referred to as the said Chapter) of the said Act, other than the making of rules, as may be specified in the notification;

(ii) to perform to the exclusion of the Provincial Transport Authority or Regional Transport Authority, as the case may be, such functions of the Provincial Transport Authority or any Regional Transport Authority under the said Chapter as may be specified in the notification; and the expression “proper authority” in this clause shall in relation to the performance of any such function as aforesaid be construed in accordance with the provisions of such notification, if any, relating to that function.

(b) Notwithstanding anything to the contrary in section 58 or section 62 of the said Act, the proper authority may grant a permit or a temporary permit under the said Chapter to be effective for any specified period not exceeding five years.

(c) The Provincial Government may by general or special order in writing provide that the proper authority—

(i) in deciding to grant or refuse to grant a permit under the said Chapter, shall not be bound to take into consideration representations made by any person other than the applicant for the permit or to follow the procedure laid down in section 57 of the said Act, and may take into consideration an application for a state carriage permit or a public carrier's permit which has not complied with the provisions of sub-section (2) of that section;

(ii) in fixing maximum and minimum fares or freights for stage carriages and public carriers, shall not be bound to hear the representatives of the interests affected or to follow the procedure laid down in section 43 of the said Act or, where such action is taken for the purpose of preventing the charge of excess fares or freights, to have regard to any of the considerations set forth in clause (a) to (d) of sub-section (1) of that section.

(d) Without prejudice to the provisions of section 60 of the said Act, the proper authority may, if in its opinion the public interest so requires, cancel, or modify the conditions of, or suspend for such period as it thinks fit, any permit or countersignature under the said Chapter which is valid within its jurisdiction.

(e) The Provincial Government may by general or special order in writing exempt from all or any of the provisions of said Chapter any transport vehicle used or required for use in connection with any work or purpose declared by the Provincial Government in the order to be a work or purpose connected with the defence of British India or the prosecution of war.

(f) If the Provincial Government by general or special order in writing so directs, the provisions of sub-section (2) of section 38 of the said Act shall have effect in relation to any controlled motor vehicle or class of controlled motor vehicles specified in the order as if the words “not being in any case less than six months” were omitted.

*Explanation.*—In this clause “controlled motor vehicle” means a motor vehicle to which the provisions of the Civil Motor Transport Vehicles Control Order, 1944, or of any other substantially similar Order for the time being in force, apply.

**4. Substitution for section 14, Act XXXV of 1939**—For section 14 of the said Act, the following section shall be substituted, and shall be deemed always to have been substituted, namely:—

“14. *Jurisdiction of ordinary Courts*—(1) Except as may be provided in this Act or in any rule made thereunder or in any order made under any such rule by the Central Government or the Provincial Government or by an officer not below the rank of Collector empowered under sub-section (4) or sub-section (5) of section 2 to make such order, the ordinary criminal and Civil Courts shall continue to exercise jurisdiction.

(2) For the removal of doubts it is hereby declared that any provision in any such rule or order as aforesaid to the effect that the decision of any authority, not being a Court shall be final or conclusive shall be a sufficient excepting provision within the meaning of sub-section (1).”

WAVELL

Viceroy and Governor General

ORDINANCE No. XXVII OF 1944

AN

ORDINANCE

to amend the Coal Mines Labour Welfare Fund Ordinance, 1944

WHEREAS an emergency has arisen which makes it necessary to amend the Coal Mines Labour Welfare Fund Ordinance, 1944 (VII of 1944) for the purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement**—(1) This Ordinance may be called the Coal Mines Labour Welfare Fund (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

**2. Amendment of section 3, Ordinance VII of 1944**—In sub-section (1) of section 3 of the Coal Mines Labour Welfare Fund Ordinance, 1944, the word “soft”, in both places where it occurs, shall be omitted.

WAVELL

Viceroy and Governor General

ORDINANCE No. XXVIII OF 1944

AN

ORDINANCE

constitute a Commission to investigate the causes of the food shortage and epidemics in India in the year 1943

WHEREAS an emergency has arisen which makes it necessary to constitute a Commission to investigate the causes of the food shortage and epidemics in India in the year 1943:

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

**1. Short title, extent and commencement**—(1) This Ordinance may be called the Famine Inquiry Commission Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

**2. Constitution of Commission and duty thereof**—The Central Government shall constitute a Commission to be called the Famine Inquiry Commission (hereinafter referred to as the Commission) whose duty it shall be to investigate and report to the Central Government upon the causes of the food shortage and subsequent epidemics in India, and in particular in Bengal, in the year 1943, and to make recommendations as to the prevention of their recurrence, with special reference to—

(a) the possibility of improving the diet of the people and the quality and yield of foodcrops, and

(b) the possibility of improving the system of administration in respect of the supply and distribution of food, the provision of emergency medical relief and the emergent arrangements for the control of epidemics in famine conditions in those areas and in those aspects in which the present system may be found to have been unsatisfactory.

**3. Composition of Commission**—(1) The Commission shall consist of a Chairman and not more than four other Commissioners appointed by the Central Government.

(2) On the occurrence from any cause of a vacancy among the Commissioners, the Central Government may, if it thinks fit so to do, appoint a person to fill the vacancy.

**4. Special and ad interim reports**—(1) In discharge of the duty referred to in section 2 the Commission shall in the first instance direct its attention to the Province of Bengal, and the Commissioners (or any two or more of them) shall make a report and formulate recommendations in relation to that Province in advance of the final report and recommendations which they (or any two or more of them) shall make.

(2) The Commissioners (or any two or more of them), should they deem it expedient so to do, may from time to time make a report to the Central Government of the proceedings of the Commission.

**5. Procedure of Commission**—(1) The Commission shall have power to regulate its own procedure (including the determination of the number of Commissioners necessary to form a quorum) and may act notwithstanding a vacancy in the number of the Commissioners.

(2) The Commission may authorise subject to such limitations or restrictions as it may determine, a committee or any person appointed by it for the purpose to perform or discharge on its behalf any duty of the Commission and to exercise in the name and on behalf of the Commission when so acting any of the Commission's powers (including the powers conferred on it by section 6).

**6. Powers with respect to taking evidence**—The Commission shall have power to administer oaths, and shall have all the powers of a Civil Court under the Code of Civil Procedure, 1908 (Act V of 1908), for the purpose of taking evidence on oath and of enforcing the attendance of witnesses and compelling the production of documents, and shall be deemed to be a Civil Court for all the purposes of section 195 and Chapter XXXV of the Code of Criminal Procedure, 1898 (Act V of 1898), and any reference in the said Chapter XXXV to the presiding officer of a Court shall be deemed to include a reference to the Chairman of the Commission.

**7. Payment of Commissioners**—There shall be paid to the Commissioners such salaries and allowances as the Central Government may determine.

WAVELL

Viceroy and Governor General